

ITEM NO.9

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).130/2024

PINAK PANI MOHANTY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.47613/2024-PERMISSION TO APPEAR AND ARGUE
IN PERSON)

Date : 01-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Since the petition contains reckless and irresponsible allegations against some national leaders, who are no longer alive, the *bona fides* of the petitioner requires a deeper scrutiny.
2. Petitioner is directed to file an affidavit of the activities so far undertaken by him for the welfare of the society at large, particularly for enforcement for human rights. The complete history of the organisation, of which he claims himself to be an office bearer, shall also be furnished.
3. Post this matter on 06.05.2024.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)